

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3317  
ANSWERED ON:12.12.2014  
REPORT ON COMPLIANCE TO LABOUR LAWS  
Choudhary Shri Ram Tahal;Giluwa Shri Laxman

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether it is mandatory for the companies/corporate houses to submit a periodical compliance report on implementation of labour laws by them to the Government;
- (b) if so, the details thereof indicating the manner in which it is being done; and
- (c) the details and the number of companies that have not submitted the said compliance reports to the Government along with the action taken by the Government against these erring companies during each of the last three years and the current year, State/UT-wise?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

- (a) to (c):- There is no requirement under the Companies Act, 1956/2013 of filing any report by Companies with the Registrars of Companies or other offices under the Ministry of Corporate Affairs regarding compliance with Labour Laws.